

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

246. CA/1123/2020 CA/1126/2020 CA/220/2023 CA/265/2023 CA/5/2024 In
CP/3137(MB)2019

IN THE MATTER OF

MR. SANTOSHKUMAR DEOKARANJI BHOOT & ANR ... Petitioner
VS
DEEGEE INFRACON PVT LTD ... Respondent

Section 241(1) & 242(4) of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner in CP 3137/2019: Adv. Anuj Desai (PH)

For the Respondent in CP 3137/2019: Adv. Ricky Sampat (PH)

ORDER

CP 3137(MB)/2019 – The Withdrawal memo filed by the petitioner is taken on record. In view of the same present CP and all the CAs are **disposed of** as having been rendered **infructuous**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/